

place the feelings of the hon. Members before the Business Advisory Committee.

12.20 hrs.

#### ELECTIONS TO COMMITTEE

[*English*]

(i) **Agricultural and Processed Food Products Export Development Authority**

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : Sir, I beg to move :

"That in pursuance of sub-section (4) (d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to the other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (4) (d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to the other provisions of the said Act."

The motion was adopted.

(ii) **Tobacco Board**

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : On behalf of Shri P.R. Das Munsri, the Minister of State in the Ministry of Commerce, Sir, I beg to move :

"That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and

4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

12.22 hrs.

#### DISCUSSION UNDER RULE 193

[*English*]

Situation arising out of the recent Publication of certain Documents in a National Daily in regard to the alleged Payment of Commission in Connection with the Bofors Contract  
—(Contd).

THE MINISTER OF DEFENCE (SHRI K.C. PANT) : Sir, I would like to thank all the hon. Members who have participated in this debate...(*Interruptions*) I am thanking them for the efforts that they have made and not for the effect they have created. But I would particularly like to thank Shri Sathe for his intervention. My friends Opposite interrupted him and made his intervention more effective. I think one of the ways to make our intervention particularly effective is not to interrupt.

PROF. MADHU DANDAVATE (Rajapur) : I want to ask the hon. Speaker one thing. You had promised yesterday that you will go into the records. Have you removed those unparliamentary words ? (*Interruptions*)